

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51005 of 2020

Arising out of Order-in-Appeal No. 315(SM)ST/JPR/2020 dated 23.06.2020 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur)

Ahlcon Parenterals India Ltd

SP-918, RIICO Industrial Area,
Bhiwadi (Raj.) 301019

...Appellant

VERSUS

Commissioner(Appeals)

Office of the Commissioner(Appeals)
CGST, Jaipur
NCRB, Statue Circle,
Jaipur-302005

...Respondent

APPEARANCE:

Ms. Shubhangi Gupta, Advocate for the Appellant
Shri Manoj Kumar, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: November 20, 2024

FINAL ORDER NO.59721/2024

JUSTICE DILIP GUPTA

Learned counsel for the appellant on instructions from the appellant states that the appellant does not desire to press the appeal and it may be dismissed. The appeal is, accordingly, dismissed as withdrawn.

(Dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)